



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 173/2020
O.A. No. 837/2020**

New Delhi, this the 17th day of September, 2020

(through video conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Brajesh Tiwari, Aged about 53 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110064

2. Suman Khandelwal, Aged about 43 years
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110064

3. Ram Avtar Yadav, Aged about 42 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110064

4. Sultan Yadav, Aged about 47 years,
Group-B, Nursing Officer,
Central Jail Hospital Tihar,
New Delhi-110064

(By Advocate: Mr Ram Niwas Buri)

Versus

1. Dr. Ajay Dalal
Resident Medical Officer
Central Jail Hospital, Tihar,
New Delhi-110064
E-mail:rmo-tihar@gov.in

2. Ashok Kumar Gupta
Drawing and Disbursing Officer,
Central Jail Hospital Tihar,
New Delhi-110064
E-mail:rmo-tihar@gov.in



3. Vikram Dev Dutt
 Principal Secretary,
 Department of Medical, Healthh & Family Welfare,
 9th Level, A-Wing, I.P. Estension,
 Delhi Secretariat, Delhi-110002
 Govt. of NCT of Delhi

4. Surender Narang
 Deputy Secretary (HR Nursing),
 Department of Medical, Health & Family Welfare
 9th Level, A –Wing, I.P. Extension,
 Delhi Secretariat, Delhi-110002

5. Ashwani Kumar
 Section Officer (HR Nursing)
 Department of Medical, Health & Family Welfare
 9th Level, A-Wing, I.P. Extension,
 Delhi Secretariat, Delhi-110002

(By Advocate: Ms Esha Mazumdar)

O R D E R (ORAL)

Mr R N Singh, Member (J):-

Mr Ram Niwas Buri, learned counsel appeared for the applicants and Ms Esha Mazumdar, learned counsel appeared for the respondents.

2. The present CP has been filed alleged willful defiance of the order/direction of this Tribunal in order/judgment dated 26.02.2020 in the aforesaid OA. Ms Esha Mazumdar, learned standing counsel who appears on advance service for the respondents, at the outset has objected to the very maintainability of the present CP. She submits that the petitioners have



already filed an OA NO. 1262/2020 for the same grievance wherein the petitioners have challenged the order dated 19.06.2020.

This fact is very fairly not disputed by the petitioner.

3. In view of the aforesaid, after arguing for sometime, learned counsel for petitioners seeks permission to withdraw the present CP. Permission is granted. The aforesaid CP stands dismissed as withdrawn.

(R.N. Singh)
Member (J)

(Pradeep Kumar)
Member(A)

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